

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of order: 04.10.1999

C.P.No.1/98 (OA No. 60/95)

Lala Ram S/o Shri Ram Chander last employed on the post of Casual Labour in DRM Office Station Canteen, Western Railway, Jaipur.

...Petitioner

Vs.

Shri Dev Raj Sharma, Divisional Railway Manager, Western Railway, Jaipur.

...Respondent.

Mr.J.K.Kaushik, counsel for the petitioner

Mr. M.K.Rawat, IHER, Departmental rep. for the respondent

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

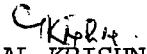
Petitioner, Lala Ram, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondent by not implementing the order of the Tribunal passed in OA No.60/1995 on 15.4.1997 has committed contempt of court.

2. We have heard the counsel for the petitioner and Mr. M.K.Rawat, IHER, Departmental representative for the respondents.

3. It is stated by the counsel for the petitioner that the decision of the Tribunal has been complied with vide communication dated 13.2.1998 (Ann.R1). No case of contempt is, therefore, made out against the respondent. The Contempt Petition is dismissed. Notice issued is discharged.


(N.P.NAWANI)

Adm. Member


(GOPAL KRISHNA)
Vice Chairman